

SUPREME COURT OF INDIA

Ashwini Thanappan

Vs.

Dir. of Education

(Jasti Chelameswar and Shiva Kirti Singh JJ.)

04.07.2014

ORDER

1. Issue notice.

2. It is submitted by the learned Counsel for the Petitioner that interpretation of Article 27 arises for consideration of this Court. It is also pointed out by the learned Counsel that the judgment reported in Pramati Educational & Cultural Trust and Ors. v. Union of India and Ors. MANU/SC/0419/2014 : 2014(7) SCALE 306 is inconsistent with the judgment of the Constitution Bench of this Court in P.A. Inamdar and Ors. v. State of Maharashtra and Ors. MANU/SC/0482/2005 : 2005(6) SCC 537.

Signature Not Verified

Digitally signed by

Prima facie, we are of the opinion that the Deepak Mansukhani

Date: 2014.07.05

13:32:27 IST

Reason:

submission requires a further examination. If such examination is to be undertaken, the implications will have impact on all the States, in which case perhaps it is desirable to put all the States on notice and matter be heard by a Bench of appropriate strength. We, therefore, deem it appropriate to direct the

Registry to place the matter before Hon'ble the Chief Justice of India for appropriate directions in the matter.